

HIGH COURT OF SIKKIM
GANGTOK



No.: 34 / ESTT./HCS

Dated.: 20.07.2024

N-O-T-I-C-E

This is for information of all concerned that the syllabus for the post of Reader advertised vide Employment Notice No. 16/ESTT./HCS dated 02.05.2024 along with date and venue for written examination is as under:-

SL. NO.	NAME OF THE POST	SYLLABUS	DATE, TIME & VENUE
1.	Reader	<p>Written Examination</p> <p>Paper –I (150 marks) Duration : 3 hours</p> <p>Law comprising of the following subjects:- (a) Local Laws :</p> <p><u>Property Laws</u></p> <p>(1) Notice dated 2nd January 1897 relating to transfer of land by Bhutias and Lepchas. (2) Revenue Order No. 1 dated 17th May, 1917 (a) Notice No. 660/G dated 21st May, 1931 (b) Notice No. 669/G dated 21st May 1931 (3) Sikkim Darbar Gazette Vol. XVIII No. 11 dated 21st April, 1969, Right of a woman to purchase or sell land after her marriage vis-à-vis Revenue Order No. 1 of 1917. (4) O. O. No. 105/L.R. dated 25th February, 1961.</p> <p><u>Registration Laws</u></p> <p>(1) Notification No. 385/G dated 11th April, 1928 (Regarding Registration of Documents) (2) Notification No. 2947/G dated 22nd November, 1946 (Regarding Registration of Documents) (3) Sikkim State Rules Registration of Documents 1930.</p> <p><u>House Rent & Eviction Laws</u></p> <p>(1) Notification No. 6326-600/H&W-B dated 14.04.1949 Regulation of Letting and Sub-letting of Premises etc. (Health & Works Deptt.). (2) Gangtok Rent Control & Eviction Act 1 of 1956 dated 31st May, 1956. (3) The Sikkim Public Premises (Eviction of Unauthorized Occupants and Rent Recovery) Act, 1980.</p>	<p style="text-align: center;">09.08.2024 (Friday)</p> <p style="text-align: center;">10.00 am</p> <p style="text-align: center;">Sikkim Judicial Academy, Sokeythang, Gangtok</p>



	<p><u>Court Fee & Stamp Laws</u></p> <p>(1) Sikkim Court Fees & Stamp on Documents Rules, 1928 as amended till date.</p> <p>(2) Sikkim Court Fees (Exemption and Miscellaneous Provisions) Act, 1983.</p> <p><u>Civil Courts Act</u></p> <p>(1) Sikkim Civil Courts Act, 1978.</p> <p>(b) Code of Criminal Procedure, 1973 / The Bharatiya Nagarik Suraksha Sanhita, 2023</p> <p>(c) Civil Procedure Code, 1908</p> <p>(d) Indian Limitation Act, 1963</p> <p>(e) Constitutional Law of India</p> <p>(f) Indian Penal Code, 1860 / The Bharatiya Nyaya Sanhita, 2023.</p> <p>(g) Indian Evidence Act, 1872 / The Bharatiya Sakshya Adhinyam, 2023</p> <p>(h) General Clauses Act, 1897.</p> <p>Paper –II (100 marks) Duration: 2 hours</p> <p>(a) General Knowledge & Computer Basics.</p> <p>(b) English Language: Essay writing, Letter writing, Idioms & phrases, common errors, prepositions, synonyms, antonyms and one word substitution.</p>	
--	---	--

By Order,

sd/-
REGISTRAR (I/C)